

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of June 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.6.2024 Wednesday At 10.30 AM Miscellaneous Petitions	1.	132/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1 and 5.6 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain connectivity of its Wind and Solar hybrid power plant of 254.5 MW to the ISTS/CTU network at nearest receiving sub-station located at Petitioner's oil refinery located at 50 KMs from the project site i.e., Moti Khavadi, Jamnagar, Gujarat.
	2.	161/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 15.1 and 23.1 read with 4.1 and 17.1 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner's subsidiaries and group companies in utilizing the existing GNA/ connectivity of the Petitioner at Jam Khambhaliya ISTS substation, in part or full
	3.	163/MP/2024	F3BTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 2 for the benefit of the Lender
	4.	166/MP/2024	BTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest.
	5.	135/AT/2024	BBMB	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the Cumulative Capacity of 18 MW Ground Mounted Solar Photo-Voltaic (PV) Project connected to the BBMB Inter-State Transmission System and selected through the Competitive Bidding Process in terms of the Standard Bidding Guidelines dated 3.8.2017 and Amendments/Clarifications thereof.
	6.	193/AT/2024	DVC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for selection of wind power developers for setting up of 100 MW SITS-connected Wind Power projects in India under tariff-based competitive bidding under Scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.8.2022.
	7.	138/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.
	8.	154/AT/2024	NHPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1000 MW Solar Photovoltaic (PV) Power Stations connected to the Inter-State Transmission System and selected through competitive bidding process under Central Public Sector Undertaking (CPSU) Scheme Phase-II (Tranche-III) dated 05.03.2019 as per the Standard Bidding Guidelines of Ministry of Power dated 3.8.2017.
	9.	361/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and

				Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	10.	362/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in KTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	11.	209/MP/2017	ADHL	Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of the Petitioner (Allain Duhangan Hydro Project Ltd.) from Prini (Generating station of ADHPL) to Nalagarh (sub-station of CTU) <i>(Received by Remand)</i> .
12.6.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	179/TD/2024	EGPMPL	Petition under Section 15(1) of the Electricity Act, 2003 read with Regulation 6(1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V trading license for inter-State trading of electricity in all States and Union Territories of India.
	2.	172/TL/2024	AKTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under Regulated Tariff Mechanism (RTM) mode.
	3.	176/TL/2024	PPTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Parli Transmission Limited for implementation of 400 kV line bay at 765/400 kV Parli (New) S/s for interconnection of RE project through Regulated Tariff Mechanism (RTM) mode Less
	4.	178/TL/2024	WRSSXXI	Application under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd) in Gujarat Part A on Regulated Tariff Mechanism (RTM) route.
	5.	116/TL/2024	BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited
	6.	262/TL/2023	JSWHEL	Application for transmission license in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	7.	11/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single sided reverse auction contract, Renewable Energy Certificates single sided forward auction

				contract and continuous matching mechanism for REC trading.
	8.	Diary No. 304/2024 (converted from Dy.No.288/2024)	CTUIL	Petition under Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions from this Commission on issue pertaining to change in source on behalf of the Respondent No.1, Central Transmission Utility of India Limited.
	9.	Diary No. 305/2024 (converted from Dy.No.289/2024)	CTUIL	Petition under Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions from this Commission on issue pertaining to change in source on behalf of the Respondent No.1, Central Transmission Utility of India Limited.
13.6.2024 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	97/MP/2024	AGEL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking connectivity as a Renewable Energy/ Power Park Developer in phases.
	2.	173/MP/2024	AEL	Petition under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	3.	108/TL/2024	PPTL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Pachora Power Transmission Limited.
	4.	145/GT/2019	NTPC	Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 15.5.2019) to 31.3.2024
	5.	436/GT/2020	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	6.	440/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon STPS Stage-I (840MW) for the period from 1.4.2019 to 31.3.2024.
	7.	246/GT/2021	NTPC	Petition for approval of tariff of Solapur Super Thermal Power Station (2x660 MW) for the period from 1.04.2019 to 31.3.2024.
	8.	254/GT/2020	NLC TPL	Petition seeking fixation of Tariff under Regulations 2019 - for the period 2019-24 in respect of NLC Tamilnadu Power Limited (NTPL)-2 x 500 MW Coal based Thermal Power Station
	9.	446/GT/2020	KBUNL	Petition for approval of tariff of MTPS Stage-II (2x195 MW) for the period from 1.4.2019 to 31.3.2024
18.6.2024 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	8/MP/2024	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the tariff Order dated 4.3.2021 in Petition No 148/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.
	2.	168/MP/2019	CGPL	Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016 (Received by way of Remand)
	3.	102/TL/2024	IPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of

				Transmission License for Ishanagar Power Transmission Limited.
	4.	146/TL/2024	STL	Petition under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to Solapur Transmission Limited for establishing Inter-state Transmission system for evacuation of power from RE Projects in Solapur (1500 MW) SEZ in Maharashtra.
	5.	156/TL/2024	WKTL	Application for amendment of Transmission Licence of Warora Kurnool Transmission Limited granted u/s 14 & 15 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	6.	11/RP/2023	NHPC	Petition for review of Order dated 13.2.2023 in Petition No. 229/GT/2020.
	7.	28/RP/2023	NHPC	Petition for review of the order dated 27.4.2023 in Petition No. 257/GT/2020.
	8.	31/RP/2023	NHPC	Petition for review of order dated 28.7.2023 in Petition No. 255/GT/2020.
	9.	39/RP/2023	NLCIL	Petition for review of order dated 6.10.2023 in Petition No. 366/GT/2020.
19.6.2024 Wednesday At 10.30 A.M. Public Hearing		Public Hearing No. L- 1/260/2021/CERC	Through Online Video Conference	Public hearing on draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024.
27.6.2024 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	132/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1 and 5.6 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain connectivity of its Wind and Solar hybrid power plant of 254.5 MW to the ISTS/CTU network at nearest receiving sub-station located at Petitioner's oil refinery located at 50 KMs from the project site i.e., Moti Khavadi, Jamnagar, Gujarat.
	2.	161/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 15.1 and 23.1 read with 4.1 and 17.1 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner's subsidiaries and group companies in utilizing the existing GNA/ connectivity of the Petitioner at Jam Khambhaliya ISTS substation, in part or full
	3.	8/MP/2024	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the tariff Order dated 4.3.2021 in Petition No 148/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.
	4.	134/TL/2024	KPS1TL	Application under Sections-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Separate Transmission License to KPS1 Transmission Limited under RTM route.
	5.	116/TL/2024	BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related

			matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited
6.	179/TD/2024	EGPMPL	Petition under Section 15(1) of the Electricity Act, 2003 read with Regulation 6(1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V trading license for inter-State trading of electricity in all States and Union Territories of India.
7.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3X250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 01.04.2016) to 31.03.2019(Re-hearing).
8.	256/GT/2020	NTPC	Petition for revision of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise (Re- hearing).
9.	120/GT/2023	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-II (2x250 MW) on COD of Unit-9 (Unit-2 of stage-II)
10.	399/GT/2020	NTPC	Petition for determination of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2019 to 31.3.2024.
11.	58/GT/2022	NTPC	Petition for approval of tariff of Darlipali Super Thermal Power Station Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1
12.	236/GT/2021	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station, Stage-I (3x660 MW) for the period from anticipated COD of Unit#1 (1.11.2021) to 31.3.2024.
13.	264/GT/2021	KBUNL	Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (2x110 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise(Re-hearing).
14.	59/GT/2022	BRBCL	Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.
15.	361/GT/2020	PPCL	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.
16.	376/GT/2020	PPCL	Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.
17.	361/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Asset-1: LILO of 400kV S/C Neelmangla-Hoody Transmission Line at new 400/220kV GIS Substation at Yelahanka with 1x63 MVAR 420kV Bus Reactor along with associated bays and equipment and Asset-2: 2x500MVA, 400/220kV ICT's along with associated bays and equipment at 400/220kV Yelahanka Substation under System Strengthening XII in Southern Region (<i>By Remand</i>).
18.	93/TT/2020	PGCIL	for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block Transmission system associated with System strengthening -XII in Southern Region (<i>By Remand</i>).
19.	285/TT/2023	AEGCL	Petition for approval of transmission tariff for natural inter-state and incidental lines for FY- 2019-20 to FY-2023-24
20.	287/TT/2023	AEGCL	Petition for approval of transmission tariff for natural inter-state and incidental lines for FY- 2019-20 to FY-2023-24
21.	320/TT/2023	DVC	Petition for approval of tariff for New T&D Element namely - (a) 220 kV DSTPS Sub-Station along with D/C LILO Lines to DSTPS , (b) 220 kV Transmission Line [210 KM S/C MTPS-Ramgarh Line] , (c) 220 kV Transmission Line [230 KM S/C MTPS-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end], and (d) 220 kV Transmission Line [95 KM S/C Ramgarh-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end].
22.	73/TT/2024	MePTCL	Petition for determination of Transmission Tariff for 2019-24 Tariff Block for Asset I: 132 kV D/C Umtru-

			Sarusajai 17.72 Kms, Double Circuit-Single Conductor (DOCO: 01.04.1990) Asset II: 132 kV D/C Kahelipara-Umtru 11.68 Kms, Double Circuit- Single Conductor (DOCO:01.04.1960) Asset III: 132 kV Panchgram-Lumshnong 23.80 Kms, Single Circuit-Single Conductor (DOCO: 01.04.1960) Asset IV: 220 kV D/C Misa-Killing, 113.42 Km, Double Circuit- Single Conductor (DOCO: 25.01.2011) Asset V: LILO of 400 kV D/C Pallatana-Bongaigaon at 400/220 kV Killing Substation, 2.324 Km (DOCO:25.02.2015)
23.	359/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset (01 nos) under Northern Region System Strengthening - XL in Northern Region.
24.	360/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: Replacement of 1x315 MVA, 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) Substation with 1x500MVA, 400/220kV ICT under Replacement of 1x315 MVA 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) S/s with 1x500MVA 400/220kV ICT.
25.	367/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for Asset ?1: 02 nos. 220 kV Line bays at Navsari Sub-station (GIS) (for Navsari-Bhestan 220kV D/c line), Asset 2: 1x125MVA,400kV Bus Reactor at Vododara Sub-Station along with associated 400kV bus reactor bay and Asset-3: 01 number 400 kV Line bay at 400 kV Vadodara (GIS) Sub-station under Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Limited.
26.	369/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Asset: Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Substation with 1X500 MVA, 400/220kV ICT along with associated works at 220kV level under Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Substation with 1x500 MVA, 400/220kV ICT along with associated works at 220kV level.
27.	370/TT/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2024 for Asset-1: Addition of 1x500MVA, 400/230 kV ICT (5th) along with associated bays & equipment's at Tuticorin-II GIS Sub-station & Asset-2: Addition of 1x500MVA, 400/230 kV ICT (4th) along with associated bays & equipment's at Tuticorin-II GIS Substation under Evacuation of RE in Tirunelveli and Tuticorin wind energy zone (Tamil Nādu)500MW in Southern Region
28.	389/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset: 500MVA, 400/220kV ICT-8 along with associated 400kV and 220kV bays at Bhadla Substation under Implementation of the 1x500MVA, 400/220kV ICT (8th) at Bhadla Pooling Station Scheme in Northern Region.
29.	390/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 400kV D/C Mohindergarh-Bhiwani TL along with communication equipment at both ends and OPGW in place of one earth wire under Northern region System Strengthening Scheme (NRSSS)-XXXV scheme in Northern Region and Asset-II: 02 Nos. 400kV Line bays at Bhiwani (POWERGRID) sub-station under Construction of two Nos. 400kV Line bays at Bhiwani (POWERGRID) Sub-station scheme in Northern Region.
30.	391/TT/2023	PGCIL	Petition for determination of tariff & truing up of transmission tariff for 2014-19 tariff block for Asset-1 and Determination of transmission tariff for 2019-24 tariff block for Asset-1 and from DOCO to 31-3-2024 for Asset 2 to Asset 15 under Establishment of Fibre Optic Communication System in Northern Region under fibre optic expansion project (Additional Requirement).

	31.	392/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset I- LILO of Palatana Surajmaninagar (ISTS) 400 kV D/C line at 400/132 kV Surajmaninagar (TSECL) Sub-station under Project "Transmission System for North Eastern Region Strengthening Scheme-XIV".
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By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
25.6.2024.